

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III(Special Bench)**

**Item No.306**  
138/252/ND/2021

**IN THE MATTER OF:**

M/S. S.S Swami Developers & Infrastructure Pvt. Ltd.

.... **APPELLANT**

**Vs.**

ROC Delhi

.... **RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 04.09.2023**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : S. N. Pandey, Advocate

For the AROC : Ms. Mitika, AROC

For the IT Department : Mr. Ruchir Bhatia Sr. St. Counsel & Mr. Pratyaksh  
Gupta Jr. St. Counsel for Income Tax Department

**ORDER**

Heard Ld. Counsel appearing on behalf of both the parties. The parties are directed to file list of dates, events, issue-based chart alongwith relevant submissions which are not on record. The Petitioner Counsel has stated that they have not received the RoC report till date. The AROC present on behalf of ROC assured to supply a copy of the report to the Petitioner which should be done in three days' time from now.

List the matter on **16.10.2023** for final arguments.

The matter will be heard in physical mode.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(MANNI SANKARIAH SHANMUGA SUNDARAM)  
MEMBER (JUDICIAL)**